

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00094/2020

Date of decision: 10.06.2020

CORAM

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Maga Ram, s/o Shri Kirta Ram, Aged about 49 years, b/c - Devasi R/o-Q.No.2390, Railway Colony, Nehru Park, Jodhpur.(Office Address:- Working as Office Superintendent under SSE (L) Power, NWR Jodhpur, Railway Department)

.....Applicant

By Advocate: Mr. S.P.Singh through video conferencing.

Versus

1. Union of India through General Manager, North Western Railway, Jaipur- 302017
2. Divisional Railway Manager, North Western Railway, Jodhpur-342013
3. Sr. Divisional Electrical Engineer, North Western Railway, Jodhpur-342001
4. Anil Ramdev, SSE (L), NWR, Jodhpur-342001
5. Paras Chaudhary, Chief Office Superintendent /Electrical, North Western Railway, Jodhpur-342001

.....Respondents

ORDER (ORAL)

Per Hon'ble Mrs. Jasmine Ahmed, Member (J)

Heard Shri S.P. Singh, learned counsel for the applicant.

2. It is the contention of the learned counsel for the applicant that the applicant who is working as Office Superintendent has been chargesheeted by the department vide order dated 20.03.2020. On query from the Bench whether the applicant has given reply to the alleged charge sheet, the counsel for the applicant stated that perhaps the applicant has given the reply, but we do not find anything in regard on record.

3. Taking into consideration that nothing on record regarding the contention of the counsel for the applicant that the applicant has given reply to the charge sheet dated 20.03.2020, we are not in a position to pass any direction on that. Accordingly, we direct the applicant if he has given a reply to the charge sheet dated 20.03.2020 to wait for the outcome of the reply. In case, he has not filed any reply till date to the sheet dated 20.03.2020, he shall file reply to the charge sheet within seven days from today and the respondents (competent authority) are directed to take further necessary action after receiving the reply of the applicant. Accordingly, as we are not inclined to interfere with the charge sheet and the counsel for the applicant also submits that he will be happy and satisfied if the competent

authority takes a decision on the reply if already given by him or what he will give within one week.

4. Taking into consideration the statement of the counsel for the applicant, we dispose off the matter at the admission stage itself. It is made clear while disposing off this OA with the above said direction, we have not commented anything about the merit of the case.

(ARCHANA NIGAM)
MEMBER (A)

(JASMINE AHMED)
MEMBER (J)

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